

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.87/2021

This the 10th day of June, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Patel Bharatkumar Ravindrabhai S/o. Shri Patel Ravindrabhai Gonsaibhai
Male, Aged 48 years,
Superintendent of CGST (Group B), CGST,
Surat Audit Commissionerate, Surat.
Residing at B-55, Radheshyam Township, Behind L.P. Savani School,
Palgam Road, Surat – 394 510. Applicant

(By Advocate : Shri Anil Gidwani)

Versus

1. Union of India
Notice to be served through:
Secretary, Revenue
Ministry of Finance,
North Block, New Delhi – 110001.
2. Central Board of Indirect Taxes,
Notice to be served through:
The Chairman, CBIC,
Ministry of Finance, Department of Revenue,
New Delhi- 110001.
3. The Chief Commissioner of CGST & Central Excise,
Vadodara Zone, GST Bhavan, Race Course Circle,
Vadodara 390007
4. The Commissioner of CGST & Central Excise, Audit
Commissionerate Surat, 4th Floor, Magnus Building, Althan
Canal Road, Near Atlanta Shopping Center, Althan,
Surat 395007. Respondents

O R D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

1. Counsel for the applicant submit that the applicant has made representation with regard to grant of Grade Pay Rs.5400/- to him on completion of his continuous four years service in terms of OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008 which has not been

considered by the respondents. He further submits that recently the Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, vide letter its dated 07.04.2021 had issued instructions with respect to grant of benefits under OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. Therefore, he requests that the applicant will be satisfied, if he may be permitted to submit additional representation before the authority concerned and this Tribunal be pleased to direct the respondents to consider the same expeditiously.

2. In view of the above submissions on behalf of the applicant, we dispose of the OA by granting liberty to the applicant to file additional representation with respect to his claim for grant of Grade Pay of Rs.5400/- in terms of the OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. The respondents are directed to consider the representation of the applicant in accordance with the existing rules and instructions, as also service record as per stipulated procedure, as expeditiously as possible, but not later than three months from the date of receipt of the additional representation of the applicant. We make it clear that this Tribunal has not expressed any opinion on the merits of the case.
3. The OA stands disposed of accordingly. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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